

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 224 of 2024 (SZ)

In the matter of:

K.Saravanan

... Applicant(s)

Versus

The Chennai Metropolitan
Water Supply and Sewerage Board

...Respondent(s)

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Through

Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE: 28.09.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.225 of 2024(SZ)

In the matter of:

Thiru.K.Saravanan,
Son of Kasinathan,
Aged about 37 years
No. 30, Urur Kuppam,
Besant Nagar, Chennai - 90

...Applicant

Versus

1. The Chennai Metropolitan Water Supply and Sewerage Board
Managing Director
No.1, Pumping Station Road,
Chintadripet, Chennai-02

2. The Tamil Nadu Coastal Zone Management Authority
Rep by its Member Secretary
No.1, Jeenis Road, Panagal Building,
Ground Floor, Saidapet, Chennai-600 015

3. The Commissioner,
Fisheries and Fishermen welfare Department,
Government of Tamil Nadu
3rd Floor, Integrated Animal Husbandry and Fisheries Building,
Nandanam, Chennai - 600 035

...Respondent(s)

STATUS REPORT FILED ON BEHALF OF 3rd RESPONDENT

1. I, Saravanakumar B.E., S/o N.Kanthasamy aged 55, discharging my duties as Executive Engineer, Fishing Harbor Project Division, Chennai in the office of the Commissioner/Director, Department of Fisheries and Fishermen Welfare, Chennai-35, file the report as:


2. I am the Executive Engineer, Fishing harbor Project Division, Chennai in the office of Commissioner/Director of Fisheries and Fishermen Welfare, Department of Fisheries and Fishermen Welfare, Chennai-35 and I am well acquainted with the facts and circumstances of the case based on the records available. I am authorized to file this Status report on behalf of the Commissioner/Director of Fisheries and Fishermen Welfare, Department of Fisheries and Fishermen Welfare, Chennai-35 (3rd Respondent). I have perused the affidavit filed by the Petitioner in support of the above Original application and I deny each and every averment and allegations contained therein save those that are specifically admitted herein.

3. It is respectfully submit that the applicant vide para J has stated that the groyne field comprising of 5 groynes constructed along the seafront of Nemeli village by the Fisheries and Fishermen Welfare Department are also illegal and are triggering serious erosion of the coastline and have to be removed.

But, as of now, no groynes were constructed along the seafront of Nemeli fishing village by the Fisheries and Fishermen Welfare Department. However, groynes were constructed along the seafront in the nearby area by the Fisheries and Fishermen Welfare Department.

In view of the reasons and circumstances stated above, I prayed that this Hon'ble Tribunal may be pleased to accept this Status Report and pass such further other orders which it deems fit to the case and thus render justice.

Signature



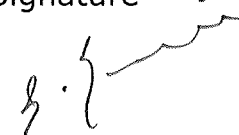
Executive Engineer
Fishing Harbour Project Division
Chennai.

Date: 19.09.2024

VERIFICATION

I, Saravanakumar B.E., S/o N.Kanthasamy aged 55, presently discharging my duties as the Executive Engineer, Fishing Harbor Project Division, Chennai in the office of the Commissioner/Director, Department of Fisheries and Fishermen Welfare, Chennai-35, Solemnly affirm that the contents of this Report are true to the best of my knowledge based on the records and I have not suppressed any facts.

Signature



Executive Engineer
Fishing Harbour Project Division
Chennai.

Date: 19.09.2024